CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 370/GT/2025

Subject : Petition for determination of tariff for the 2024-29 period for the

Ghatampur Thermal Power Station (1980 MW) from COD of

Unit-I (i.e., 12.12.2024) till 31.3.2029.

Petitioner : Neyveli Uttar Pradesh Power Limited

Respondent : UPPCL and anr.

Date of Hearing : 8.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NUPPL

Ms. Ritu Apurva, Advocate, NUPPL

Shri Karthikeyan Murugan, Advocate, NUPPL

Shri P. Pattnaik, NUPPL

Ms. Ratna Chowdhury, NUPPL Shri Bibhoo Kumar, NUPPL

Ms. Puja Priydarshini, Advocate, UPPCL Shri Rishabh Bhardwaj, Advocate, UPPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for the determination of tariff for the period 2024-29 in respect of the Ghatampur Thermal Power Station (GTPS) from the COD of Unit-I (12.12.2024) till 31.3.2029. She also submitted that the power from the project has been allocated to the distribution companies in the States of Uttar Pradesh and Assam. The learned counsel further submitted that Units-II and III are expected to achieve COD on 12.6.2025 and 12.12.2025, respectively. Pointing out that the Petitioner has furnished all the information, the learned counsel prayed that the Commission may grant an interim tariff to the Petitioner at 80% of the total tariff claimed, in terms of Regulation 9 and 10 of the 2024 Tariff Regulations.

- 2. The learned counsel for the Respondent UPPCL accepted the notice and requested time to file its reply in the matter. However, the learned counsel for the Petitioner clarified that since the interim tariff has been prayed for by the Petitioner (which is subject to final determination), the Respondent may be directed to file its reply on the said prayer at this stage. This request was accepted by the Commission.
- 3. Accordingly, the Commission directed the Respondents to file their replies, on or before **2.5.2025**, after serving a copy to the Petitioner. No extension of time shall be granted for any reason.
- 4. The Petition shall be listed for hearing on **13.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

